

consideration this time, or is it the normal practice to auction diamonds at Panna only?

SHRI P. C. SETHI: No new practice was adopted and the auction was being done according to the old practice.

SHRI R. S. KHANDEKAR: Is it a fact that there are no adequate arrangements of protection where the actual mines are situated?

SHRI P. C. SETHI: The mines are also well protected.

जम्मू तथा काश्मीर राज्य में पाकिस्तानी जासूस

*९४. श्री राम सहाय : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि जम्मू तथा काश्मीर राज्य में आजकल पाकिस्तानी जासूस बहुत सक्रिय हैं; और

(ख) यदि हाँ, तो क्या अब तक कोई जासूस गिरफ्तार किये गये हैं ?

PAKISTANI SPIES IN JAMMU AND KASHMIR STATE

*94. SHRI RAM SAHAI: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether it is a fact that Pakistani spies are very active in the State of Jammu and Kashmir at present; and

(b) if so, whether any spies have so far been arrested?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री जयसुखलाल हाथी) : (क) सरकार को मालूम है कि जम्मू तथा काश्मीर में कुछ ऐसे लोग हैं जो पाकिस्तान के हित में समाज-विरोधी कामों में लगे हुए हैं।

† [] English translation.

(ख) १ जनवरी, १९६४ से १४ व्यक्ति गिरफ्तार किये गये थे। उन में से सात के विरुद्ध मामलों में कार्यवाही बन्द कर दी गई है; तीन मामलों में जांच हो रही है, और चार व्यक्तियों के विरुद्ध कार्यवाही की गई है।

[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : (a) The Government are aware that in Jammu and Kashmir there are some persons indulging in anti-social activities in the interests of Pakistan.

(b) Fourteen persons were arrested during the period from the 1st January, 1964. The cases against 7 of them have been dropped; investigation is still proceeding in 3 cases; and action has been taken against 4 persons].

श्री राम सहाय : किस किस वेश में ये लोग काम करते हुए पाए गए ?

श्री जयसुखलाल हाथी : : वेश तो यही था। वेश कोई चेन्ज नहीं किया लेकिन चुपके से काम करते थे।

श्री राम सहाय : क्या मैं यह जान सकूंगा कि क्या यह सच है कि कुछ पाकिस्तानी अधि-कारी और कुछ स्त्रियों नामक वेश में मिनिस्ट्री कैम्पस में गिरफ्तार किए गए ?

श्री जयसुखलाल हाथी : नहीं, ऐसी तो कोई बात नहीं थी। लेकिन ऐसा किस्सा हुआ था जहाँ एक औरत और दो आदमियों के ऊपर शक हुआ था कि शायद वे लोग स्पाई हैं और उनको गिरफ्तार किया गया था।

SHRI G. M. MIR: I want to know whether the persons who were arrested were residents of Jammu and Kashmir State or they belong to other-parts?

SHRI JAISUKHLAL HATHI: I think they belong to Jammu and Kashmir. I do not know actually about all the 14 persons arrested.

SHRI G. M. MIR: I want to know why the cases against some of them have been dropped, as was stated by the hon. Minister just now.

SHRI JAISUKHLAL HATHI: Actually the cases were not launched against them. They were not prosecuted. They were arrested on suspicion that they were spies and on interrogation it was found that they did not indulge in any such activities and therefore, they were released.

SHRI B. K. GAIKWAD: If these persons were active, as was stated by the hon. Minister, may I know whether those activities are still going on, and also what are those activities?

SHRI JAISUKHLAL HATHI: They are of different kinds, such as the giving of information, passing on information, trying to measure the width of a bridge or giving some such information.

SHRI FARIDUL HAQ AN SARI: May I know, Sir, whether these spies and these saboteurs also function and operate from across the Cease-fire Line?

SHRI JAISUKHLAL HATHI: Well, Sir, sometimes they function on the other side and sometimes they are also on this side.

SHRI P. L. KUREEL VRF TALIB: I understand some persons have been convicted. May I know what sort of punishment was awarded to them?

SHRI JAISUKHLAL HATHI: Sir, the cases have not been completed.

SHRI A. D. MANI: Sir, the Minister stated just now that these persons were interrogated and it was found that they were not spies. Is this the way the Government conducts their investigations, and the moment somebody says in the course of the interrogation that he is not a spy, the Gov-

ernment is prepared to accept that statement? Or am I to understand that the Government had also found material to show that the charges could not be sustained against the persons concerned?

SHRI JAISUKHLAL HATHI: Spying and the action of detecting spies are techniques in themselves. People may be suspected of spying and the police might suspect them. But at a particular stage the police might not want to let the people know that they are spies. They might want further clues. Also persons may be arrested and then released so that they may be off their guard. There were some such cases and I would not like to divulge in each case what was the reason.

SHRI A. B. VAJPAYEE: Recently there were some cases of bomb explosions in Jammu city and adjoining areas. May I know whether any spies have been arrested in connection with those bomb explosions?

SHRI JAISUKHLAL HATHI: As I said, when spying is detected and a watch is kept, that is spying, but when the man is arrested for committing the offence, he ceases to be a spy, he becomes an offender. In the case of the explosions, some people have been arrested for the commission of the offence itself.

SHRI SITARAM JAIPURIA: Is it a fact that out of the fourteen persons arrested, two are under the service of the Government, and if so, do they belong to the State Government or the Central Government? Also what action has been taken against them, laying aside the regular action for spying?

SHRI JAISUKHLAL HATHI: I do not think there were Government servants. I am not sure about that.

SHRI G. RAMACHANDRAN: This is a very serious thing, to arrest a citizen as a spy and then suddenly find out that he is not a spy at all and then discharge him. What compensation is made by the Government to the persons arrested on unfounded suspicion of espionage?

SHRI JAISUKHLAL HATHI: When the police find or suspect that a person is taking part in anti-national activities and helping Pakistan, he may be arrested. I do not think the question of compensation should arise in such cases; otherwise we would be demoralising the people.

SHRI CHANDRA SHEKHAR: As the hon. Member said just now, this is a very serious matter, and the hon Minister of State should not take it very lightly. Suppose you call certain people spies, and then after seven days, it is found that they are not spies, that the police are mistaken, it is a serious matter. Actually, it happened in Lucknow. It was stated that a spy-ring had been unearthed in the city of Lucknow. A lot of communal commotion was generated in the city of Lucknow because of these things coming from the Government side and then ten days after, the Government says there is no spying, the Government is not certain of what is going on. Where there is some sort of espionage system they should unearth that system. It should not be taken lightly, and the Government should explain the whole position because it has consequences.

SHRI JAISUKHLAL HATHI: I was taking the question perhaps more seriously than the hon. Member imagines. It is not that I am taking the question so lightly. I am taking this question seriously, for it is the question of the integrity of the country, the safety and security of the country. Among the people suspected, only seven were arrested and then they were again released. So far as the question of Lucknow is concerned, we have separate question today and when I give the details in connection with that, the hon. Member will find that although there may not be evidence of spying, there was evidence of arms being manufactured in that cart.

काश्मीर षडयंत्र के मुकदमे पर खर्चा

*६५. श्री भगवत नारायण भार्गव :
 क्या गृह-कार्य मंत्री १७ सितम्बर, १९६३

को राज्य सभा में तारांकित प्रश्न संख्या ६२० के दिये गये उत्तर को देखेंगे और यह बताने की कृपा करेंगे कि केन्द्रीय सरकार ने काश्मीर षडयंत्र के मुकदमें पर, जो हाल ही में वापस ले लिया गया है, कुल कितनी राशि खर्च की ?

t [EXPENDITURE ON THE KASHMIR CONSPIRACY CASE

*95. SHRI B. N. BHARGAVA: Will the Minister of HOME AFFAIRS be pleased to refer to the answer given to Starred Question No. 620 in the Rajya Sabha on the 17th September, 1963 and state the total amount of money spent by the Central Government on the Kashmir Conspiracy Case which was recently withdrawn?]

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री जयसुखलाल हाथी) : ३१ मार्च, १९६४ तक, ३१,५३,७९८ रुपये।

[THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JAISUKHLAL HATHI) : Rs. 31,53,798 upto 31st March, 1964.]

श्री भगवत नारायण भार्गव : क्या मंत्री महोदय यह बताने की कृपा करेंगे कि यह मुकद्दमा किन कारणों से, किसकी सलाह से व किस के हुक्म से वापस लिया गया ?

SHRI JAISUKHLAL HATHI: The Government of Jammu and Kashmir have withdrawn these cases. They had applied to the Court for permission.

श्री भगवत नारायण भार्गव : मैंने यह सवाल किया था कि यह मुकद्दमा किन कारणों से वापस लिया गया ?

† f 1 English translation.